

## RAJYA SABHA

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### \*SYNOPSIS OF DEBATE

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(Proceedings other than Questions and Answers)

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Friday, February 25, 2011/ Phalguna 6, 1932 (Saka)

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#### MATTERS RAISED WITH PERMISSION OF THE CHAIR

##### I. *Lathicharge* by police men on BJP workers in New Delhi

**SHRI M. VENKAIAH NAIDU :** The police made brutal, inhuman attack on the agitating BJP workers in Delhi. They were agitating, demonstrating and demanding an inquiry into the Commonwealth Games. The police, without any provocation, used tear gas, water canons and then started beating the people. It is the duty of the Opposition to highlight the issues, to pinpoint the defects, if any, and also corner the Government on corruption. If people don't have patience to hear the Opposition, then there is no meaning in having democracy. We demand a judicial inquiry in all fairness and action should be taken against the people who were responsible for this brutal assault.

**THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) :** I have received a report from the police. This report says that the BJP represented by its State President asked for permission to hold a demonstration. According to the police, the BJP

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\*This Synopsis is not an authoritative record of the proceedings of the Rajya Sabha.

agreed that they will stop at barricade one. BJP activists were stopped at the first barricade and told that Section 144 was in operation and they were requested not to cross that barricade. They crossed the first barricade and came to the second barricade. At that stage, they could not be allowed to cross the second barricade because then they would have entered the area reserved for the 5000 women who were protesting there. Therefore, water cannons were used. Some of the BJP workers climbed on the vehicles. According to the police, the driver was beaten up. Therefore, there was no option but to order a mild *lathicharge*. Fortunately, there is a video, which captured most of the demonstration. If there is any indication that any excess has been committed, we will look into the matter. Let me be allowed to look into the matter and let the matter come to an end.

**THE LEADER OF OPPOSITION (SHRI ARUN JAITLEY) :** I trust the fairness of the Hon'ble Home Minister. Please independently ascertain the fact. I made inquiries from the police. The police informed me that most of the excesses lathicharge was done by the Central Reserve Police Force. The demonstrators, at times, cross the barricades, but I have never seen policemen hurling stones back at them and using this kind of force. Look into it yourself and, then, see what action is to be taken in the matter.

## **II. Alleged insult to National Anthem in a School**

**SHRI RAJNITI PRASAD:** National Anthem is a symbol of India's national pride. I am drawing your attention to the insult of the National Anthem by the management of Lord Buddha Ambedkar Arjak Mission Public School in Utrethu village of Tanda in Uttar Pradesh. The students are being made to sing everyday an amended version of National Anthem by the management. This is not only the insult of the National Anthem, it is the insult of the Constitution of India as well as the creator of National Anthem, Shri Ravindra Nath Tagore. Therefore, action should be taken against the persons who have insulted the National Anthem.

*(Shri Ali Anwar Ansari, Shri Shantaram Laxman Naik, Prof. Alka Balram Kshatriya, Shri Govindrao Adik associated.)*

**III. Apprehension of blackout in Orissa and other States due to stoppage of power generation at all power stations in Orissa**

**SHRI RAMA CHANDRA KHUNTIA :** This is regarding the total stoppage of coal transportation in the State of Orissa. The apprehension is that this may cause disruption in power generation. The local people unitedly stopped the transportation of coal demanding modernization of the Talcher Railway Station and routing the express trains through Talcher Railway Station. Is the Hon'ble Minister of Railways is aware of the economic blockade caused by non-movement of coal rakes in and around Talcher Railway Station? What is the total accumulated loss to the Indian Railways, Mahanadi Coalfields Ltd., NALCO and NTPC?

*(Shri Rudra Narayan Pany associated.)*

**IV. Derogatory remarks against Bhagwan Valmiki in Punjab**

**SHRI AVTAR SINGH KARIMPURI :** Derogatory language is being used, as a conspiracy, against Bhagwan Valmiki in Punjab. One such religious conference was organized in Kapurthala district. When the people belonging to the Valmiki community came to know that the Punjab Government is giving permission to organize such a conference in Kapurthala, they raised their objection. The Deputy Commissioner of the district cancelled the permission in writing. The district administration allowed the said programme to be held despite the cancellation of permission. When the Valmiki organizations protested against it, they were lathi-charged. Action should be taken against the officers responsible for lathi-charge on the youths of Valmiki community.

*(Prof. S. P. Singh Baghel associated.)*

## **SPECIAL MENTIONS**

### **I. Demand to take immediate steps to remove uncertainty over the creation of a separate state of Telangana**

**SHRI M. VENKAIAH NAIDU:** The agitation in Andhra Pradesh for a separate state of Telangana has virtually paralyzed the administration in the Capital city, Hyderabad, and the districts falling in the Telangana region. The State Government employees have been on pen-down strike. Transport and other essential services have been seriously affected. Uncertainty is no good for the State. Indecision is causing the state heavily in terms of development. The Centre should not turn a blind eye to the volatile situation in the State. It must take immediate action to end the uncertainty.

### **II. Demand to scrap English as compulsory paper in UPSC examinations**

**SHRI ALI ANWAR ANSARI :** The UPSC has made English a compulsory subject in the new course declared for the Civil Services, Preliminary 2011. So far, there were two questions papers-- General Knowledge and Optional Subject. The student chooses the Optional Subject according to his interest. Under the new examination scheme, in place of this subject, there will be a new question paper for 200 marks, out of which 30 marks will be meant for the aptitude to understand English. There will be no question paper of Hindi and other Indian languages. It will not be necessary to attain "qualifying" marks in this question paper, but its marks will be added to the "merit". Actually, English language is being imposed compulsorily and Hindi, Urdu and other Indian languages are being excluded for ever.

Knowledge of foreign language is not compulsory in the administrative services examinations of any independent country in the world. The Officers of Indian Civil Services are appointed in the various States where they learn to write and speak the language of the concerned State. After the Independence, the issue has been raised frequently whether the UPSC Civil Examinations are meant for those

few people who study in English medium. I urge upon the Government to implement the Paliamentary Resolution in this regard and do away with the compulsoriness of English in the Union Public Service Commission's course.

*(Prof. S.P. Singh Baghel, Shri Shreegopal Vyas, Shri Nand Kumar Sai, Shri Rudra Narayan Pany and Shri Upendra Kushwaha associated.)*

### **III. Demand to re-establish the 'All Party Delegation' on law and order situation in Jammu and Kashmir**

**SHRI NARENDRA KUMAR KASHYAP** : Terrorism and separatism have completely ruined the lives of inhabitants in Jammu and Kashmir. Innocent citizens, personnel of Army and Police and Officers are being killed, and a lot of private and Government property is being destroyed in the attacks of terrorists and separatists. The people have lost faith in the Government and democracy. The farmers, the businessmen, the traders, the students and the down-trodden people are inordinately frustrated. In 100 days, 107 lives have been lost. Curfew has been imposed in the Kashmir valley for the last many months. All the efforts made by the State Government and the Central Government to normalize the situation have failed.

An all-party delegation was sent by the Central Government to Jammu and Kashmir. The Central Government did not adopt any positive attitude keeping in view the serious problem informed by the delegation. Even the dialogue of the three-member committee could not restore the faith of the people. In such circumstances, an all-party delegation should be formed again to solve the problem within a time-limit. I urge upon the Government to find out a permanent solution of Jammu and Kshmir by providing reservation to the Dalits and the backward classes.

*(Shri Rudra Narayan Pany associated.)*

#### **IV. Concern over the rising prices of airline tickets and monopolies in aviation sector.**

**SHRI D. RAJA :** Government has been proudly announcing that nearly 30 million people travel by air every year. It is a fact that nearly 70% of air passengers use private airports of Hyderabad, New Delhi, Bangalore and Mumbai. They originate and terminate their air journeys in the 4 private airports at their mercy. The Government has ceded ownership and control of aviation to the private sector. The Government has designated the Director General of Civil Aviation and Airport Authority of India to monitor and solve the perennial problems of "predatory pricing by the airlines" and harassment of passengers. Yet, the DGCA and AAI have no offices at any of the four private airports. Private managements are not worried about ordinary passengers, saying cheap ticket holders have no rights. They have a callous attitude towards them. I request the Government to come out with an urgent comprehensive plan to control private airports and airlines.

#### **V. Need to protect Indians working in Arabian countries in turmoil**

**SHRI M.P. ACHUTHAN :** The turmoil in Arab countries of Libya, Oman, Bahrain and Kuwait is affecting the Indians, working in these countries. There are millions of Indians in Kuwait, Oman and Baharain. In Libya, there are hundreds of employees, especially, Nurses. There is widespread fear among these Indians working there. The Union Government must take immediate and effective measures to protect the interests of Indians in these countries. Comprehensive rehabilitation programme should be prepared for those who are forced to return to India.

*(Shri P. Rajeeve, Shri K.N. Balagopal, Dr. T.N. Seema, Shri Mangala Kisan and Dr. K.P. Ramalingam associated.)*

**VI. Demand to give reservation to SC/ST/OBCs in the Supreme Court, Rajya Sabha and Legislative Councils in the country.**

**SHRI AVTAR SINGH KARIMPURI:** The provision of reservation provided in the Constitution for the SC/ST/OBCs has not benefited the above mentioned castes. Barring Uttar Pradesh, quota provided for SC/ST/OBCs has not been filled up by other States, nor backlog has not been filled up. It should be ensured that the posts reserved in the Central Departments of the Central Government is filled up. Barring Uttar Pradesh, the Government of other States should make arrangements for filling up reserved posts in a time schedule.

Therefore, I demand from the Government that reservation should be ensured for the SC/ST/OBCs in the Supreme Court, Rajya Sabha and Legislative Councils on the basis of their population.

*(Miss Anusuiya Uikey associated)*

**VII. Demand to immediately address problems being faced by staff of regional rural banks**

**SHRI M.V. MYSURA REDDY:** Government of India set up Regional Rural Banks in 1975 with an objective to provide credit to weaker sections of rural areas. But RRBs are not able to spread due to problems relating to policy, staff and expansion. Policy decisions in RRBs are taken without involving the office bearers of associations. So, representative from association should also be included as Director of every RRB. Recruitment of staff is not taking place in time. So, recruitment should be started on the projection of vacancies and business volumes. I request GoI to ensure that staff of RRBs also gets the allowances and benefits at par with staff of sponsor bank.

*(Shri Rudra Narayan Pany associated.)*

### **VIII. Demand to resolve the long pending issue of one rank one pension for armed forces personnel**

**SARDAR SUKHDEV SINGH DHINDSA :** Long pending issue of one rank, one pension has been agitating the minds of old pensioners. The Government has failed to protect their interests by not implementing this demand despite a sense of unanimity on this emotive issue among all the political parties of main stream. The demand was included in the election manifesto of many parties. In 2004, the President's Address to Parliament also included the demand. The Punjab Vidhan Sabha has passed a resolution in this respect and the State Government of Punjab has taken up the matter with hon. Prime Minister to implement this demand without any delay. An interim reply has since been received from the Union Ministry of Defence, vide their letter dated 23<sup>rd</sup> November, 2010. I urge upon the Government to take immediate decision in the matter to obviate the problems being faced by the old ex-servicemen.

### **IX. Demand for Government's intervention to include Coconut, Rubber growers and fishermen, etc., as farmers in Census, 2011**

**SHRI P. RAJEEVE:** The approach of the Census 2011 to agriculture sector in Kerala is totally against the interest of the farming community. The coconut, Rubber, areca nut, tea and coffees have not been categorized as agriculture but as commercial cultivation. The enumeration questionnaire virtually recognizes only paddy as agriculture in Kerala and pepper and cardamom, have been categorized as tuber crops. If we go by the census definition of agriculture, there would not be many agriculturists left in Kerala. According to M.S. Swaminathan Committee, even a fisherman is a farmer. Census data are very critical and that it would be on the basis of these data that Central assistance to the State's farming sector would be determined. This would lead to excluding millions of farmers and farms labourers from the benefits due to them under

agricultural aid. I urge the Home minister to intervene in this issue and do the needful to protect the interest of the State of Kerala.

*(Shri K.N. Balagopal Shri M.P. Achuthan, associated.)*

**X. Concern over rural-urban divide and lack of basic amenities in rural areas**

**DR. GYAN PRAKASH PILANIA:** According to the National Sample Survey Organization's report of 2008-09, three basic necessities of life--tapped drinking water, electricity connection and sanitation--together are not available to 82 per cent of rural Indian households and 20 per cent don't have access to either of these facilities. In urban India 67.5 per cent enjoys all three. Just 30 per cent of households in rural India have access to tap drinking water as compared to 74 per cent in urban areas. As a result, majority of village households are dependent on tube wells or unprotected wells for drinking water. Only 15 per cent of urban population is deprived of drainage as against 58 per cent rural population. Only 11 per cent of urban households are without toilets as against 65 per cent in rural areas.

As per above three elements, 46 per cent of rural Indians are poor. In view of above startling rural-urban disparity, I would urge the Hon'ble Prime Minister to take policy decisions to bridge the divide.

*(Shri Shreegopal Vyas, Shri Rudra Narayan Pany, Shri Tarun Vijay, Shri K.B. Shanappa and Shri Nand Kumar Sai associated.)*

**XI. Demand to revoke the order slashing the wages of striking workers of Coal India Ltd.**

**MISS ANUSUIYA UIKEY:** The Coal Mining Trade Union of India had gone on one day's strike on 18<sup>th</sup> October, 2010 in protest of 10 per cent disinvestment in Coal India and for this they had given 14 days legitimate notice to the management. But Coal India have ordered to deduct their 8 days' wages for one day strike declaring this strike as illegal and thus, these workers are being deprived of their constitutional right. It may be noted that INTUC as well as other trade

unions had also been on strike on 7<sup>th</sup> September, 2010 but their strike was not declared as illegal and 8 day's wages were also not deducted. This policy of discrimination has created unrest among the workers and they are forced to go an agitation. I request the Central Government to take action to withdraw the above order of Coal India so that the workers could get their full wages.

*(Shri Rudra Narayan Pany, Shri Shreegopal Vyas, Shri Tarun Vijay, Shri Jai Prakash Narayan Singh, Shri Kanjibhai Patel and Shri Natuji Halaji Thakor associated.)*

**XII. Demand for immediate allocation of gas to Nedunuru Power Project in Andhra Pradesh**

**SHRIMATI GUNDU SUDHARANI:** APGENCO has proposed Nedunuru Gas-based 2100 MW power project in 2007 in Karimnagar district of A.P. and in August 2007, the company was assured of providing gas from KG Basin. After that, gas has also been allotted to many private power companies. But no gas been allotted to Nedunuru in spite of Power Ministry recommending for allotment of 9.72 MMSCMD of gas. I understand that Government has now decided to provide gas only to those projects which would be completed before 2012 and since Nedunuru would be completing in 2013-14 it will not get gas now. This is totally unfair. I demand Government of India to immediately allot 9.72 MMSCMD gas to Nedunuru and the required gas to Shankarpalli looking at the pathetic situation in Telangana region.

*(Dr. K. Keshava Rao associated.)*

**XIII. Demand to institute national awards in the name of Dr. B.R. Ambedkar and Smt. Savitri Phule**

**SHRI AMBETH RAJAN:** In recognition of services rendered by persons in various fields, awards are given to them in order to appreciate their hard work and service to the society. These awards are named after eminent leaders who rendered self-less service for the betterment and progress of the nation. In this context, I am to state that Smt. Savitribai Phule is one of the pioneers of women's

education in India and she is the first woman teacher of our country. Ours is largest democracy with a written constitution. Dr. B.R. Ambedkar is father of our Constitution. It is very unfortunate that none of the prominent awards are given in the names of these two famous leaders. I urge the Government to name any prominent awards in the name of Dr. B.R. Ambedkar and honour the best female teachers in the name of Smt. Savitri Phule.

*(Shri Pramod Kureel, Shri Narendra Kumar Kashyap, Shri Avtar Singh Karimpuri, Shri Shreegopal Vyas and some Hon'ble Members associated.)*

**XIV. Demand for installation of escalators at railway stations for old and ailing passengers**

**SHRI MOHD. ALI KHAN:** There are no lifts and escalators at the railway stations an account of which the passengers who are old-aged and those who are physically weak, have to face a lot of difficulties to go from one platform to another platform and for this, they have to climb the stairs. The passengers who have respiratory problem have to suffer the most because of their ailment. In such a condition, their family members have to literally lift them and climb the stairs to carry them. The Railways earn crores of rupees every year and can afford to install escalators. I therefore, request the Minister of Railways to take necessary steps to install escalators at every railway station for the convenience of old-aged and ailing passengers.

*(Shri Shreegopal Vyas, Shri Tarun Vijay and Shri Rudra Narayan Pany associated.)*

**XV. Demand for immediate release of salary and arrears to the employees of H.C.L at Rupnarayanpur**

**SHRI R.C. SINGH:** The employees of H.C.L, Rupnarayanpur have not been paid their salaries since August, 2005. Retired employees are not being paid their due arrears. The management has taken the age of retirement as 58 years while calculating their provident fund, gratuity etc. According to tripartite

agreement of 1974, the age of retirement had been fixed at 60 years. More than 400 employees are between the age of 58-60 years.

I urge the Government to direct the management of HCL, Rupnarayanpur to pay arrears of the employees immediately.

**XVI. Demand to ban the insecticide 'Endosulfan' in the country**

**PROF. P.J. KURIEN:** Endosulfan an insecticide being a controversial agri-chemical due to its acute toxicity and its role as an endocrine disruptor is banned in many countries. It is still in extensive use in India. Its wide use has resulted in various deformities and diseases. It may lead to adverse human health and environmental effects. The proposal to ban the use of Endosulfan globally was not supported by India at Stockholm Convention of the POPRC in Geneva.

Therefore, Government should take urgent step to ban the use of Endosulfan insecticide, to declare rehabilitation and relief package for the victims and to support the move to ban its use globally.

**XVII. Demand to give approval to the proposal of naming the Raipur Airport after Swami Vivekananda**

**SHRI SHREEGOPAL VYAS:** Chhatisgarh Government has decided to change name of Raipur Airport after the name of Swami Vivekananda due to his longest stay there following Kolkata. Intimation in this regard had been given in august 2008 and approval has not been accorded yet by the Central Government. Fast growing state, Chhatisgarh's Raipur Airport has the capability to become an International Airport.

I again urge to the Government that proposal of Chhatisgarh Government may be approved soon.

*(Shri Rudra Narayan Pany, Shri Tarun Vijay, Shri Anil Madhav Dave, Shri Natu ji Halaji Thakor and Shri Bharat Singh Prabhatsinh Parmar associated.)*

**XVIII. Concern over the increasing incident of hijacking of ships in the high seas**

**SHRI SHANTARAM NAIK :** Hijacking of ships in high seas has become the order of the day and that Somalian pirates are turning successful despite the mighty world powers trying their best to arrest such attempts. Naval forces of India as also of other countries are doing their best to prevent such hijacking or rescue the sailors after they are hijacked. One ship by name M. V. SININ has been hijacked on 12<sup>th</sup> February. For first three days pirates did not even establish contacts with the owners of the ship. World powers have to put in more efforts to thwart such criminal activities or else, even the terrorists will resort to piracy of one of the methods of terrorizing world community. Ship owners should be authorized to carry arms for self defence and face the armed pirates when they climb the ships. It is appreciated that the Indian Navy has been playing important role in this regard and more powers have to be given to the navy to tackle the problem of ship hijacking.

**XIX. Need to confer Bharat Ratan on late Shri Anant Pai (Uncle Pai)**

**SHRI TARUN VIJAY :** In the sudden death of Uncle Pai last night the country has lost one of the greatest story tellers and children's dearest Uncle Pai. He was creator of Amar Chitra Katha and Editor of Tinkle, children's popular magazine. He instilled Indian values in the minds and hearts of new generation through marvelous depiction of India's glorious heritage and sagas of brave Indian heroes. When he saw on Doordarshan, children were easily answering questions regarding Greek myths but were unable to answer question about Indian culture, he thought of starting comic book series devoted to Indian culture. He wrote and produced two video films. He wrote books on personality development for children and teenagers. He also created audio books of Amar Chitra Katha of several Indian leaders. He married Lalita ji from a great Gandhian family of Karachi. He was

childless, but had a family of million children. I request that Government should consider his name awarding Bharat Ratna.

*(Smt. Maya Singh, Miss Anusuiya Uikey, Shri Rudra Narayan Pany, Smt. Vasanthi Stanley and Shri Nand Kumar Sai associated.)*

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### **THE BUDGET (RAILWAYS), 2011-12**

**THE MINISTER OF RAILWAYS ( KUMARI MAMATA BANERJEE):** I lay on the Table a statement (in English and Hindi) of the estimated receipts and expenditure of the Government of India, for the year 2011-12, in respect of Railways.

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### **PRIVATE MEMBERS' BILLS-INTRODUCED**

- I. The Chairpersons and Members of Tribunals and Commissions (Retirement Age) Bill, 2010.**
- II. The Incest and Sexual Abuse in Family (Offences) Bill, 2010.**
- III. The Acts of Parliament (Application to Nagaland) Bill, 2010.**
- IV. The Constitution (Amendment) Bill, 2010 (to amend article 53).**
- V. The Sugarcane Growers (Remunerative Price and Welfare) Bill, 2010.**
- VI. The Population Stabilization Bill, 2010.**
- VII. The Rural Electrification Authority Bill, 2010.**
- VIII. The Prevention of Begging Bill, 2010.**
- IX. The Constitution (Amendment) Bill, 2010 (to amend article 16).**

- X. The Distressed Farmers (Special Facilities, Protection and Welfare) Bill, 2010.**
- XI. The Freedom of Earning Livelihood Bill, 2010.**
- XII. The Unauthorised Colonies, Slums and Jhuggi Clusters (Welfare, Basic Amenities and Other Provisions) Bill, 2010.**
- XIII. The Destitute and Neglected Women (Welfare) Bill, 2010.**
- XIV. The Health Insurance for Persons Living Below Poverty Line Bill, 2010.**
- XV. The Mines and Minerals (Regulation and Development) Bill, 2010.**
- XVI. The Abolition of Corporal Punishment in Educational Institutions Bill, 2010.**
- XVII. The Constitution (Amendment) Bill, 2011 (to amend article 25).**
- XVIII. The Pre-Examination Coaching Centres Regulatory Authority Bill, 2010.**
- XIX. The Bureau of Accountability Bill, 2010.**
- XX. The Constitution (Amendment) Bill, 2010 (Insertion of new article 51B).**
- XXI. The Right to Privacy Bill, 2010.**
- XXII. The Victims of Naxalite Acts of Violence (Relief and Rehabilitation) Bill, 2010.**
- XXIII. The Renewable Energy (Promotion and Compulsory Use) Bill, 2010.**

**THE CONSTITUTION (AMENDMENT) BILL, 2006**  
**(INSERTION OF NEW ARTICLE 371J)-Contd.**

**SHRI K. B. SHANAPPA, continuing his unfinished speech, dated 13.8.2010, said:** Hyderabad Karnataka, part of today's Karnataka, has to be given some special status on the ground that for the last so many years this part to which I belong has been neglected on many spheres of life – in education, social-economic problems, roads, industries and irrigation. And, there are no opportunities in these areas for the last 55 years.

A Committee was constituted under the leadership of Dr. Nanjundappa. The Report of the Committee has already come. The people of that area and politicians have become frustrated. They could get lot of things under this but they have not achieved this thing. Fifty-five years period is not an ordinary thing. In such a situation, there was a big movement, which has been taking place since 1972 till today. Our patience is being tested and I, therefore, want to highlight the views, agony and misery of the people of that area.

Almost all the people and organisations of Karnataka are for not to have a separate State. Mulki rule was there in 1919 when Nizam was there. But these districts have been neglected by the Government of Karnataka. Telangana people, who were a part of us wanted to have their own separate state. Being in Karnataka, we should be given all the benefits and we should be at par with the Mysore standard. Discrepancy have taken place against us.

Even today, the schools in the region do not have the basic facilities. Education index shows severe imbalances. Education of the girl child is pathetic. Out of twelve Universities in the State, there are only two in Hyderabad Karnataka. Hyderabad Karnataka is the region with the highest population belonging to the SC and the ST. But the hostels are very few to cater to the needs of the SC and the ST students.

In respect of employment, South Karnataka takes the lion's share. There is no scope for the regional recruitment. The main

dependence of 55 percent of the people of Hyderabad Karnataka for their livelihood is agriculture and related cottage industries. Hyderabad Karnataka is at lowest state having basic facilities for agriculture. The soil does not contain requisite chemicals for better yield. Only 20 per cent of the land is under irrigation. Agricultural labourers are migrating to neighbouring industrial cities. The wages in agriculture labour are not rationalised. The naxalites from neighbouring Andhra Pradesh are making inroads in to this region. Death of farmers due to starvation is increasing. There are only two major irrigation projects in Hyderabad Karnataka area. The sanctioned amount is not being released in time and the projects are not completed in time. Hence the farmers are unable to get full benefit of the projects. Additionally, various irrigation programmes will have to be enhanced in the irrigation of water deficit regions. Hyderabad Karnataka's share is only 24 per cent of the total rural electrification. Hyderabad Karnataka has no alternative source of energy. Karnataka is the fifth in the nation in the development of industries, Hyderabad Karnataka is lagging behind rest of the States.

Hyderabad Karnataka requires immediate attention towards development of infrastructure necessary for industrial growth. It is time to take a new path of development, promotion of IT and biotechnology in Hyderabad Karnataka. In road sector too, there are anomalies and imbalances and because of which the people of the region feel that they have been neglected. There are serious demands being made by the people for doubling of railway tracks and providing new lines. The high-powered Committee is of the opinion that these demands are genuine and very basic. A good number of posts of medical officers are lying vacant for years in rural areas and there are no lady medical officers in many villages. During the recruitment of medical officers of the State, the Hyderabad Karnataka area is getting only five per cent share. 50 percent of the people are suffering from anemia. Being uneducated, prostitution and drug abuse are rampant. Filairia is a common disease. A large number of people are HIV infected.

Hyderabad Karnataka has a great historical and cultural heritage. It has a place in the national tourism map. The long-term State-wise statistics have to be evolved as it has financial implications. Regional reservation on the pattern of Andhra Pradesh should be provided. An expert Committee may be constituted to decide the quantum of financial assistance to be worked out to meet both non-recurring and recurring expenses to meet the demands of implementation.

**Dr. E.M. SUDARSANA NATCHIAPPAN:** The constitutional provision was made to satisfy the needs of the people who were less developed in comparison to others. There is still suffering and backwardness in many parts of Andhra Pradesh as well as in Karnataka. Though, some initiatives were taken by the State Government as well as Central Government to develop these areas, especially, Gulbarga, Raichur, Bidar, Koppal and other parts of Karnataka, called Hyderabad-Karnataka. But these districts are still backward and more industries are required to be set up there. These districts were basically Urdu speaking areas, so, the benefits of modern education could not reach them. We are astonished to see how these areas were left out even though the Panchayati Raj System is very well working in the State of Karnataka. Therefore, we need to focus upon development in these areas and bring in more projects on education for these people. The Government of Karnataka should focus on these areas like it has focused to the area in and around Bengaluru. We should utilize all opportunities available to develop the areas with the available resources and there are ample resources in those areas. When a Central University is established there, priority should be given to cater the needs of the backward areas in terms of education and recruitment.

**SHRI SHANTARAM LAXAMAN NAIK:** Public employment, education etc are the matters which can be regulated by ordinary legislation or by executive orders and constitution amendment bills should not be brought for such issues. If we see amendments under article 371, we will find that several amendments have been made in it. Every major state, including Andhra,

Maharashtra etc has been included under article 371. Even Goa has been given special provisions in order to incorporate Members in the Goa Assembly. So, this is very important article. States like Mizoram and Nagaland have been included under article 371 to permit them to protect their religious customs, their marriage laws, their property laws etc.

We need to have transparent recruitment policy and rules and some sort of reservations has to be made compulsorily allotted as far as local people are concerned, wherever Central Government institutions are established.

**THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM), intervening in the debate, said:** Karnataka is rich in agriculture, plantation crops, iron and steel, software and now of course, electronics and telecommunications. Some of the best colleges and universities of the country are in Karnataka. Certain areas are backward within the state but it applies to all states. This is our duty to see that the areas which are less developed get more funds, industries and employment opportunities in order to bring them at par with other areas.

There must be political will to address the backwardness of areas. Once the local jobs are reserved for local people, young men and women will be excluded in one way or another from jobs in the more developed parts of the State. The answer lies in proper allocation of funds, bias in favour of the backward areas, improving quality of administration, increasing the opportunities for local youth, setting up more institutions, colleges, hospitals, schools, locating more industries, encouraging the political leadership of that area. Creating Constitutional sub-State entities is not the answer.

What the Member has said in this House will touch the conscience of those who rule Karnataka today. I request that he does not press this Bill for a Constitutional amendment. There is not a single clause in the Bill that casts any duty upon the Central Government. So, his appeal is really not to the Central Government. He had appealed in Karnataka and it has fallen on deaf ears. The Bill

should be withdrawn because it does not address the real issue. Moreover, there is really no quorum to put the Bill to vote. I will convey what he said to the Government of Karnataka to address the problems of Karnataka. We have to find other institutional ways of addressing the problem. So, I request the Member to withdraw the Bill.

**SHRI K. B. SHANAPPA, replying to the debate, said:**

Even after fifty-five years, the people from this area cannot match with the people of old Mysore. The people of Gulbarga, Bidar, Yadgir, Raichur, Koppal have so much domination that we do not get anything. We cannot compete with those boys. You should give some sort of concessions to this area, as has been given in Andhra Pradesh that the boys will be recruited university-wise. This is what we are demanding.

You bind them with this amendment. We do not want from the Central Government, but you bind the State Government. Out of 268, we have only two IPS officers from Karnataka. We want that some special provisions be made for this area. Then only we can do something. There are B.Ed. colleges, veterinary hospitals, but only Mysore children reach there because our children cannot compete there. You have to compel them by introducing these amendments. That is the request of the people of that area. We have to do something for that area. You have to see how best we can bring that area at par with other areas. About 1,35,00,000 people are residing there. Article 371 is the protection for all the weakest sections of the country. Only under the shelter of Article 371, we can achieve something. I want some assurance from the Government before I withdraw the Bill.

*The Bill was, by leave, withdrawn.*

**V. K. AGNIHOTRI,**  
*Secretary-General.*

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**ERRATA TO SYNOPSIS OF DEBATE, DATED  
24<sup>th</sup> FEBRUARY, 2011**

- Page 50      Line 2, from bottom delete 'is this' before  
                  'regulatory'
- Page 59      Line 14, read **'THE PRIME MINISTER'** for  
                  **'THE PRIME MINSTER'**